

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 102
(IB)-1471(PB)/2018

IN THE MATTER OF:

M/s. Intec Capital Ltd. Applicant / petitioner
v.
M/s. New Print India Pvt. Ltd. Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.11.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the applicant : Mr. S.P. Singh Chawla, Adv.
For the respondent: Mr. Kush Sharma, Ms. Asiya Khan, Advs.


ORDER

Learned counsel for the respondent states that he shall file his vakalatnama within three days along with the resolution of the respondent company. Reply be filed within two weeks with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 02.01.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

26.11.2018
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